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JOINT/SELECT COMMITTEE REPORTS OF LEGISLATIVE ASSEMBLY - 1926

The Indian Registration (Amendment) Bill

3624 (4)
30-3 17

Act & Bills section

FB-60, PLB

List of Reports of Select or Joint Committees
presented in the Legislative Assembly in 1926.

Serial No.	Short title of the Bill.	Date of presentation.	Remarks.
1.	The Indian Naturalization (Amendment) Bill.	28.1.26.	
2.	The Insolvency (Amendment) Bill.	2.2.26.	
3.	The Indian Registration (Amendment) Bill by Dewan Bahadur T. Rangachariar.	9.2.26.	
4.	The Code of Civil Procedure (Amendment) Bill (Section 102 and 103).	9.2.26.	
5.	The Legal Practitioners (Amendment) Bill.	9.2.26.	
6.	The Hindu Religious and Charitable Trusts Bill by Dr. Hari Singh Gour.	10.2.26.	
7.	The Coparceners Liability Bill. by Dr. Hari Singh Gour.	19.2.26.	<i>Coparceners</i>
8.	The Indian Tariff (Amendment) Bill.	23.2.26.	
9.	The Transfer of Property (Amendment) Bill by Sir Hari Singh Gour.	4.3.26.	
10.	The Indian Factories (Amendment) Bill.	8.3.26.	
11.	The Indian Income-tax (Amendment) Bill.	8.3.26.	
12.	The Indian Bar Councils Bill.	18.8.26.	

LEGISLATIVE DEPARTMENT.

We, the undersigned, Members of the Select Committee to which the Bill further to amend the Indian Registration Act, 1908, was referred, have considered the Bill and the papers noted in the margin and have now the honour to submit this our Report, with the Bill as amended by us annexed thereto.

2. We think that, as the purpose of the Bill is to confer only a special and limited power upon certain Sub-Registrars, the provision should be made not among the general provisions regarding registration establishment which are contained at the beginning of the Act, but in the section dealing with the matter in respect of which the power is to be conferred. We have accordingly inserted the substance of the sub-section which the Bill as introduced proposes to add to section 7 as a further proviso to sub-section (3) of section 35, with certain drafting alterations. We think it important to make it clear that any Registrar who is to be empowered to hold inquiries in regard to denials of execution should be empowered by name and not *ex-officio*.

The commencement clause of the Bill has been omitted.

3. The Bill was published as follows:—

<i>In English.</i>		
Gazette.		Date.
Gazette of India		1st March, 1924.
Fort Saint George Gazette		18th March, 1924.
Bombay Government Gazette		13th November, 1924.
Calcutta Gazette		22nd October, 1924.
Bihar and Orissa Gazette		3rd December, 1924.
Punjab Government Gazette		7th November, 1924.
Burma Gazette		22nd March, 1924.
Central Provinces Gazette		8th March, 1924.
Assam Gazette		12th March, 1924.
Coorg District Gazette		1st April, 1924.
Sind Official Gazette		13th November, 1924.
N.-W. F. Province Gazette		31st October, 1924.

<i>In the Vernaculars.</i>		
Province.	Language.	Date.
Madras	Tamil	4th November, 1924.
	Telugu	4th November, 1924.
	Hindustani	4th November, 1924.
	Kanarese	4th November, 1924.
Bombay	Malayalam	4th November, 1924.
	Marathi	4th December, 1924.
	Gujarathi	4th December, 1924.
Punjab	Kanarese	20th November, 1924.
	Urdu	7th November, 1924.
Burma	Burmese	31st May, 1924.
Coorg	Kanarese	1st December, 1924.
Sindh	Sindhi	27th November, 1924.

4. We think that the Bill has not been so altered as to require re-publication, and we recommend that it be passed as now amended.

T. RANGACHARIAR.

C. DURAISWAMI AIYANGAR.

S. D. MISRA.

K. RAMA AIYANGAR.

HENRY J. STANYON.

The 9th February, 1926.

[AS AMENDED BY THE SELECT COMMITTEE.]

[Words printed in italics indicate the amendments suggested by the Committee.]

A

BILL

*Further to amend the Indian Registration Act,
1908.*

WHEREAS it is expedient further to amend the Indian Registration Act, 1908, so as to enable XVI of 1908 some Sub-Registrars to exercise and perform the powers and duties of a Registrar to hold an inquiry on denial of execution ; It is hereby enacted as follows :—

1. This Act may be called the Indian Registration (Amendment) Act, 1926.
Short title.
2. To *sub-section (3) of section 35 of the Indian Registration Act, 1908, the following proviso XVI of 1908.*
Amendment of section 35, Act XVI, of 1908. shall be added, namely :—

“ Provided further that the Local Government may, by notification in the local official Gazette declare that any Sub-Registrar named in the notification shall, in respect of documents the execution of which is denied, be deemed to be a Registrar for the purposes of this sub-section and of Part XII.”

GOVERNMENT OF INDIA.
LEGISLATIVE DEPARTMENT.

Report of the Select Committee on the
Bill further to amend the Indian
Registration Act, 1908.

(With Bill as amended.)